

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 793/GT/2025

Subject : Petition for revision of tariff of MTPS Stage-II (2x195 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.

Petitioner : NTPC Limited

Respondents : BSPHCL and 7 ors.

Date of Hearing : **23.12.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Pragya Pushkar, Advocate, NTPC
Shri Karthikeyan M., Advocate, NTPC
Shri Naman Kumar, Advocate, BSPHCL
Shri Chiranjeev Singh, Advocate, BSPHCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner sought time to file its rejoinder to the reply filed by the Respondents. She further requested that the matter be reserved, as the pleadings are complete, which was opposed by the learned counsel for the Respondents.

2. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, on or before **10.2.2026**, after serving a copy to the Respondents:

- a) *Head-wise reconciliation of the amount claimed, with the amount approved under the respective heads and already capitalised, as claimed under Regulation 24(1) and 25(1) of 2019 Tariff Regulations.*
- b) *Form-15, as prescribed at Annexure-I (Part I) of the Regulations, in Excel format, linking all the details, duly certified by the Auditor. Also, certification to the effect that the claimed details are in conformity with the Regulations and are the same as those shared with the beneficiaries of the generating station, which was uploaded on the website.*
- c) *Revised Form-19, depicting the breakup of water consumption and water charges claimed for MTPS Stage-I and II, clearly bifurcating the quantum, rate and water charges corresponding to the actual generation and those allocated to township/irrigation or any other purposes included in the claim, duly reconciled with audited accounts.*



3. The Respondents are directed to file their replies by **24.2.2026**, with a copy to the Petitioner, who may file its rejoinder, if any, by **10.3.2026**.
4. The Petition shall be listed for hearing on **19.3.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

